

(1878) 06 CAL CK 0035

Calcutta High Court

Case No: None

The Empress

APPELLANT

Vs

Nurul Huqq and
Another

RESPONDENT

Date of Decision: June 24, 1878

Citation: (1878) ILR (Cal) 757

Hon'ble Judges: Broughton, J; Ainslie, J

Bench: Division Bench

Judgement

Ainslie, J.

In the case of Nilmadhub Ghosal 19 W.R. Cr. Rul. 1, a Bench of this Court held that we have no power to reduce the amount of recognisances which have been forfeited. The Bombay High Court has expressed the same opinion.

2. The papers must be returned. The Officiating Magistrate should refer the matter to Government, if he thinks the amount of the recognisances was excessive.